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ADROIT INDUSTRIES (INDIA) LIMITED

(TO BE LISTED ON THE MAIN BOARD OF BSE AND NSE)

Our Company was originally formed as a partnership firm under the Indian Partnership Act, 1932 under the name 'M/s Adroit Industries India' pursuant to a deed of partnership dated March 09, 1966, and was re-constituted, pursuant to a deed of partnership dated June 02, 1994. 'M/s Adroit Industries India' was thereafter converted from a partnership firm to a public limited company, under Part IX of the erstwhile Companies Act, 1956, as 'Adroit Industries (India) Limited, and a Certificate of Incorporation dated January 09, 1995 was issued by the Deputy Registrar of Companies, Maharashtra, Mumbai. For details of changes in the name and registered office address of our Company, see **'History & Certain Corporate Matters - Changes in registered office of our Company'** beginning on page 357 of the Red Herring Prospectus dated September 17, 2026 ("RHP").

Corporate Identity Number: U74999MH1995PLC084474

Registered Office: Gala No.02, Building No. A-2, Gr. Floor, Print World Industrial Complex, Survey No. 15/1, Mankoli Road, Vehele, Shastrinagar, Bhiwandi, Thane – 421 302, Maharashtra, India.

Corporate Office: Plot No. 99, Smart Industrial Park, Near Natrip, Dhar, Pithampur – 454 775, Madhya Pradesh, India.

Contact Person: Garima Shukla, Company Secretary and Compliance Officer; Telephone: +91 91711 14099; E-mail: cs@adroitindustries.com; Website: www.adroitindustries.com

OUR PROMOTERS: SAURABH SANGLA, MUKESH SANGLA, MONIKA SANGLA, SHUBHANGI TRUST, SHREYA TRUST AND SWAN IRRIGATION LLP

INITIAL PUBLIC OFFERING OF UP TO 11,247,000* OF ₹10 EACH ("EQUITY SHARES") OF ADROIT INDUSTRIES (INDIA) LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A SECURITIES PREMIUM OF ₹[•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 9,897,000 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 1,350,000 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY MUKESH SANGLA HUF ("PROMOTER GROUP SELLING SHAREHOLDER") ("OFFER FOR SALE", AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER").

*Subject to Basis of Allotment

BID/ OFFER PERIOD	ANCHOR INVESTOR BID/ OFFER PERIOD OPENED AND CLOSED ON TUESDAY, SEPTEMBER 22, 2026
	BID/ OFFER OPENED ON WEDNESDAY, SEPTEMBER 23, 2026
	BID/ OFFER CLOSED ON FRIDAY, SEPTEMBER 25, 2026

CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED SEPTEMBER 17, 2026 NOTICE TO THE BIDDERS

This corrigendum ("Corrigendum") is being issued in relation to the Red Herring Prospectus dated September 17, 2026 ("RHP") issued by Adroit Industries (India) Limited ("Company" or "Our Company"). The RHP shall stand modified to the extent set out below. This Corrigendum shall be read in conjunction with and shall form an integral part of the RHP. All capitalised terms used but not defined herein shall have the meanings ascribed to such terms in the RHP.

1. OFFER EXPENSES - OMISSIONS / INSERTIONS

In the "Objects of the Offer" chapter, under the section titled "Offer Expenses", the disclosures appearing on pages 206 and 207 of the RHP contain certain inadvertent omissions. Accordingly, the following shall be inserted / read as part of the relevant disclosures:

A. Processing fee payable to SCSBs - page 206

In paragraph (1) of notes to Offer Expenses section immediately after the second table:

Notwithstanding anything contained above the total processing fee payable under this clause will not exceed ₹0.50 million (plus applicable taxes) and in case if the total processing fees exceeds ₹0.50 million (plus applicable taxes) then processing fees will be paid on pro-rata basis for portion of (i) Retail Individual Bidders (ii) Non-Institutional Bidders, as applicable

B. Uploading charges - page 206

In paragraph (4) of the notes to Offer Expenses section, immediately after the disclosure relating to uploading charges payable to members of the Syndicate (including their sub-Syndicate members), the following shall be inserted:

Notwithstanding anything contained above the total uploading charges/Bidding charges payable under this clause will not exceed ₹0.50 million (plus applicable taxes) and in case if the total uploading charges exceeds ₹0.50 million (plus applicable taxes) then uploading charge/bidding charges will be paid on pro-rata basis.

Selling Commission/Bidding charges payable to the Registered Brokers on the portion for, RIBs, Non-Institutional Bidders which are directly procured by the Registered Brokers and submitted to SCSB for processing/ blocking, would be Rs. 10 per valid application for the portion of (i) Retail Individual Bidders (ii) Non-Institutional Bidders, as applicable:

Notwithstanding anything contained above the total uploading charges/Bidding charges payable under this clause will not exceed ₹0.20 million (plus applicable taxes) and in case if the total uploading charges exceeds ₹0.20 million (plus applicable taxes) then uploading charge/bidding charges will be paid on pro-rata basis.

C. Uploading charges/ Processing Fees- page 207

In paragraph (5) of notes to Offer Expenses immediately after the table of disclosure the uploading /processing fees for applications made by UPI Bidders using UPI mechanism

*Notwithstanding anything contained above in this clause the total Uploading charges/ Processing fees for applications made by, RIBs (up to ₹200,000), Non-Institutional Bidders (for an amount more than ₹200,000 and up to ₹500,000) using the UPI Mechanism would not exceed ₹0.50 million (plus applicable taxes) and in case if the total uploading charges/ processing fees exceeds ₹0.50 million (plus applicable taxes) then uploading charges/processing fees using UPI Mechanism will be paid on pro-rata basis (plus applicable taxes)

2. GENERAL

The information above modifies and updates the information (as applicable) in the RHP. The RHP accordingly stands amended to the extent stated hereinabove and the above changes are to be read in conjunction with the RHP. The contents of the RHP shall remain unchanged and shall be read together with this Corrigendum. Investors / Bidders are requested to read this Corrigendum together with the RHP dated September 17, 2026.

Corrigendum, and the relevant changes shall be reflected in the Prospectus as and when filed with the ROC, SEBI and the Stock Exchanges.

This Corrigendum shall be available on the website of SEBI at sebi.gov.in, website of Stock Exchanges at www.nseindia.com, www.bseindia.com, the website of the Issuer Company at <https://www.adroitindustries.com/> and the websites of the Book Running Lead Manager at www.choiceindia.com. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the same meaning as ascribed to them in the RHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
Choice Capital Choice Capital Advisors Private Limited Sunil Patodia Tower, Plot No. 156-158, J.B. Nagar, Andheri (East), Mumbai – 400 099, Maharashtra, India Telephone: +91 22 6707 9999 / 7919 Email: aail ipo@choiceindia.com Investor Grievance Email: investorgrievances_advisors@choiceindia.com Website: www.choiceindia.com/merchant-investment-banking Contact Person: Nimisha Joshi / Aditya Chanani SEBI Registration No: INM000011872	 Bigshare Services Private Limited Office No. S6-2, 6th Floor Pinnacle Business Park, Next to Ahura Center, Mahakali Caves Road, Andheri East Mumbai – 400 093 Maharashtra, India Telephone: +91 022 6263 8200 E-mail: ipo@bigshareonline.com Investor Grievance Email: investor@bigshareonline.com Website: www.bigshareonline.com Contact Person: Babu Rapheal C SEBI Registration No.: INR000001385	Garima Shukla ADROIT INDUSTRIES (INDIA) LIMITED Plot No. 99, Smart Industrial Park, Near Natrip, pithampur Dist-Dhar, Pithampur, Dhar, Madhya Pradesh, India, 454775 Email: cs@adroitindustries.com Telephone: +91 9171114099 Website: www.adroitindustries.com Bidders may contact the Company Secretary and Compliance Officer, the BRLM or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of Allotment Advice, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, bidders may also write to the BRLM.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For ADROIT INDUSTRIES (INDIA) LIMITED
On behalf of the Board of Directors
Sd/-

Place: Mumbai, Maharashtra
Date: September 26, 2026

Garima Shukla
Company Secretary and Compliance Officer

ADROIT INDUSTRIES (INDIA) LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, an initial public offer of its Equity Shares and has filed a RHP dated September 17, 2026 with the ROC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLM i.e., Choice Capital Advisors Private Limited at www.choiceindia.com/merchant-investment-banking, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.adroitindustries.com. Any potential investor should note that investment in equity shares involves a high degree of risk and should refer to the RHP, including the section titled "Risk Factors" beginning on page 28 of the RHP. Potential investors should not rely on the DRHP for making any investment decision

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction. In particular, the Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act"), or the securities laws of any state of the United States and may not be offered or sold within the United States (as defined in Regulation S under the U.S. Securities Act ("Regulation S") except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. The Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in and in reliance on Regulation S.

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